

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

0.A NO. : 606 OF 2018

IN THE MATTER OF:-

Compliance of Municipal Solid Waste Management Rules, 2016

NODH: 14 / 05 /2019

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NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Filing Section
Dairy No. 1319/19
13 MAY 2019
Fee: 5
IPO/DD/ONLINE
Signature of Receiving Officer

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Through

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**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
Original Application No 606/2018**

In the matter of:

Compliance of Municipal Solid Waste Management Rules, 2016

**REPORT OF ADVISOR TO THE ADMINISTRATOR UNION
TERRITORY OF LAKSHADWEEP, INDICATING COMPLIANCE TO
ORDER DATED 16.01.2019.**

MOST RESPECTFULLY SHOWETH:-

I, Asar Pal Singh, S/o Sh. Jagat Singh, Age 62, holding post as Residential Commissioner of Union Territory of Lakshadweep having its office at Lakshadweep House, Chanakyapuri, New Delhi, as authorized by Hon'ble Administrator do hereby solemnly affirm and declare as under :

1. That the afore-cited matter relates to Municipal Solid Waste Management and was listed on 16.01.2019 wherein various directions have been passed to all the States. The relevant directions to Union Territory of Lakshadweep on vital issues have been reproduced and the status has also been mentioned thereinafter every direction as under:-

Accordingly, we direct the Chief Secretaries / Administrators of all States and UTs to review the progress on all the above issues and for the purpose, hold first meeting within one month from today. After the Chief Secretaries have



monitored the matters, the Status Reports of compliance and immediate future plans may be presented / filed before this Tribunal. For this purpose, we direct the Chief Secretaries to remain present in person along with their reports on different dates mentioned below starting from 1st March, 2019 at 2.00 PM.....”

<i>S. No</i>	<i>State / UT</i>	<i>Date of Meeting</i>
36	<i>UT of Lakshadweep</i>	<i>02.05.2019 extended to 14.05.2019 as per request</i>

In compliance to afore-cited directions, enclosed is the report of the Advisor to the Administrator, Lakshadweep.

REPORT IN COMPLIANCE TO ORDER DATED 16.01.2019

Background:

Union Territory of Lakshadweep(UTL)is India’s smallest UT comprising of a group of 36 coral islands and islets randomly scattered in the Arabian Sea at a distance of about 287 to 483 Km off the west coast of Kerala. These Islands are geographically isolated from mainland as well as from each other. Total land area of Lakshadweep is 32 Sq.Km. It has a lagoon area of 4200 Sq.Km, territorial waters of around 20,000 Sq.Km and has 4 lakh Sq.Km Exclusive Economic Zone. Out of 36 Islands, only 10 Islands are inhabited. The smallest and the largest among the Islands are 0.1 Sq.Km and 5 Sq.Km respectively. All ten inhabited Islands are categorized as “rural” and the population in these islands is between 252 to 11000. The total population of the Islands is 64,429 as per 2011 census. There are around 12000 household in UTL.



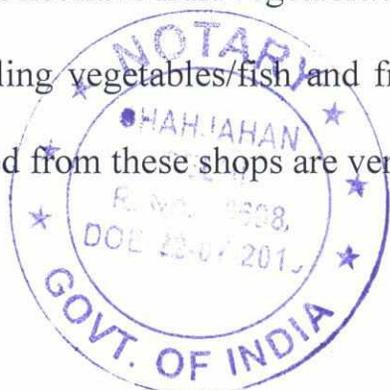
2. The UTL has constituted Panchayth system in all inhabited islands. There are 10 Village (Dweep) Panchayaths, one in each inhabited islands and one District Panchayath for the whole of Lakshadweep. The Village (Dweep) Panchayth and District Panchayath consists of 85 and 24 members respectively. A total of 85 wards are present in 10 Village (Dweep)Panchayath.In Lakshadweep there is no Nagara Palika, Nagar Nigam or Municipal Corporation etc.

3. The UTL has 1 District Government Hospitals, 2 Sub District Hospital, 3 Community Health Centers, 4 Primary Health Centers and 15 Sub Centers with total bed strength of 250 over the 10 Islands. In terms of health indicators such as birth & death rates and infant mortality rate, the UTL stands ahead of the national average with 14.30%, 6.4%and 25% respectively during the year 2010-11.

4. Lakshadweep is a no-industry area. It has neither large scale industries nor medium scale industries. There are also no public sector units.

5. The UTL does not have slums, informal settlements, commercial, institutional and other nonresidential premises. It does not have big commercial complexes, malls, housing complexes etc. in any of the Island. All the private houses are scattered in the Islands and independent of each other. Recently the government started the construction of multi storied government quarters.

6. UTL does not have fruit/vegetable/fish market as in the mainland. Retail shop keepers are selling vegetables/fish and fruits at their own individual outlets. The wastes generated from these shops are very minimal.



7. The UTL has appointed Department of Environment & Forest as Nodal Department to implement Biodegradable/Non Biodegradable waste in UTL since 2014.

Compliance to SWM Rules 2016

8. As envisaged in Rule 11 (a), the UTL Administration in consultation with various stakeholders viz. Panchayat raj institutions, Self Help Groups, Non Governmental Organizations, Government departments, natives etc., had prepared and approved “*Swachh Lakshadweep Abhiyan*” – a policy and strategy document in line with national guidelines on *Swachh Bharat Mission* (SBM) of the Ministry of Urban Developments and Solid Waste Management Rules, 2016. These Rules were endorsed and published in the official website of the Administration on 24th December, 2014. The said policy documents are also in line with the National policy on Solid Waste Management and National Urban Policy of the Ministry of Urban Developments, Government of India. The “*Swachh Lakshadweep Abhiyan*” developed 8 visions / goals under its strategies and the same is enlisted as below:

- (i) Ensure the protection of public health and aesthetic beauty of surrounding environment.
- (ii) Utilize environmentally sound methods that minimize waste generation and conserve and recover resources from the waste.
- (iii) To adopt the best environmental practices in ecological waste & sanitation management to ensure the proper collection, transportation, storage, segregation, treatment and disposal of solid wastes in Islands.
- (iv) Create plans, guidelines and targets for the reduction of volume of solid wastes at source through composting, reuse, recycling and recovery.



(v) Provide bio toilets to all households in Lakshadweep and public places under the scheme.

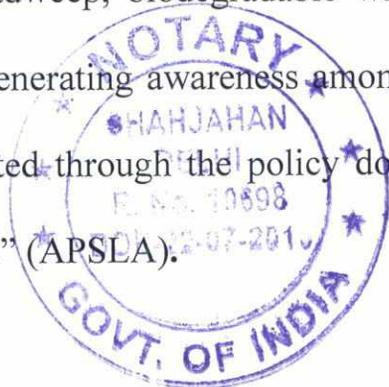
(vi) Enter into cooperation with State Governments / Expert Institutions / NGO's /SHG's in awareness creation with implementation of the program through education and awareness.

(vii) Prevent contamination of available fresh ground water in Lakshadweep Island.

(viii) To equip government officials/ Panchayat raj institutions and other stake holders through capacity building and training in relevant field.

9. Action plan for solid waste management for Lakshadweep: In pursuance of an Order dated 22nd December, 2016 of the Hon'ble National Green Tribunal, the UTL Administration has prepared an "Action plan for solid waste management for Lakshadweep" under the policies, strategies and Solid waste Management Rules, 2016. Forty four Waste Assessment Workers and 330 sweepers are working under the Schemes 'Sanitation, Health and Hygiene' and " Non Biodegradable Waste Collection and Scientific Disposal". The scheme is implemented through the casual laborers sponsored by the respective Village Dweep Panchayats and is under the supervision of the office of Department of Environment & Forest of the concerned Island.

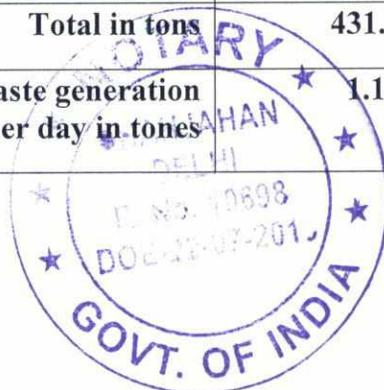
10. It is submitted that 4 key visions/goals enumerated above viz., provision of sanitary toilet and prevention of contamination of ground water in Lakshadweep, polythene free Lakshadweep, biodegradable waste collection & management at household level and generating awareness among all stakeholders and sensitizing them; were implemented through the policy document "Action Plan on Swachh Lakshadweep Abhiyan" (APSLA).



11. The UTL considered as consumer state and all essential commodities reaching through Cochin, Calicut and Mangalore port except fish and coconut. The Coconut by products are the major waste (97%) in the waste stream. The coconut by products are used for domestic fuel consumption except Kavaratti, Minicoy, Kadmat and Agatti islands where LPG has been introduced by the Government, recently. The major biodegradable waste from domestic households includes left out garbage peels, rice, fish waste etc. and are managed by the households in its generation site through backyard poultry, gardening compost and by rearing cattle and sheep in their house itself. The following steps are taken by the UTLA for the management of Bio Degradable waste in the territory is as below.

Quantity of non-bio degradable (NBD) and biodegradable waste (BD) waste collected in various islands during the year 2018-19

Sl.No.	Name of Island	Quantity of NBD waste and BD wastes collected in various islands (Kgs)	
		NBD waste	BD waste
1	Agatti	23247	10975
2	Amini	13124	68817
3	Bitra	85701	0
4	Andrott	1765	113190
5	Chetlat	6587	6484
6	Kadmat	68757	46000
7	Kalpeni	15340.71	76639.5
8	Kavaratti	125791.6	49547
9	Kiltan	58415.5	38950
10	Minicoy	32762	34459
Total		431490.81	445061.5
Total in tons		431.49	445.06
Average Waste generation per day in tones		1.18	1.21



12. Identification and Management of Prime important, important and least important localities in islands: The department of Environment & Forest identified all the Prime important, important and least important localities with the help of local panchayat raj institutions as per the guidelines drawn by the department during the year 2014-15. The department also recruited and posted 256 Swachh Karmachari's on contract basis for the management of the identified areas through sweeping, collection, segregation and scientific disposal of the bio degradable waste. All the sweeping waste are presently handing over to Agriculture department for composting in all islands.

13. Implementation of Open Defecation Free (ODF) in Islands: A total 11,147 households are available in Lakshadweep as per ODF survey during the year 2014. A total of 11,134 household have individual toilets in islands. UTLA provide toilets to 132 household during the year 2017-18. The left out 13 households are using shared toilets due to non-availability of land in the islands. The UTLA provided 262 toilets to temple/mosque under CSR fund received from Kochi and Bombay Shipyard Limited during the year 2018-19.

14. As mandated by Rule 11 (d) of the SWM Rules, for ensuring proper implementation of the Policy, the UTLA had made two tier institutional framework under the APSLA to monitor the activities initiated for Solid Waste Management.

a) State Level Committee under the Chairmanship of Secretary, Environment & Forest, UTLA and

b) Island Level Committee under the Chairmanship of Deputy Collector / Sub Divisional Officer of respective Island. (page 57 to 59 APSLA)

15. Pursuant to Rule 15(e), the UTL has notified **Solid Waste Management and Sanitation Conservancy Bye-Law** 2018 under the Solid Waste Management Rules, 2016 and has published the same. The department has incorporated all the requisite



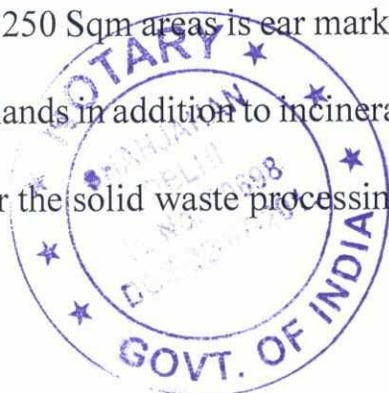
and necessary provisions viz., user charges, prohibitions, sanitation zone, power to issue direction, penalty for the contravention of the bye-law, cognizance of offence etc. and the same is under implementation. Copy of the Bye law is annexed as

Annexure-R1

16. Allocation of Budget: During the financial year 2018-19, the UTLA established a new scheme *Swachh Lakshadweep Abhiyan* by merging two earlier schemes which were operational in the Islands viz., 'Sanitation Health & Hygiene' and 'Non-Biodegradable Waste Collection & Disposal'. The new scheme consists of 18 components and an amount of Rs. 7.45 crore was allotted for each of the component under the UTL budget, 2019-20.

17. Further, the UTLA had prepared and endorsed the Integrated Island Management Plan (IIMP) through the Ministry of Environment & Forests, Government of India, New Delhi under Island Protection Zone Notification, 2011. The IIMP identifies and set up solid waste processing and disposal facilities for each inhabited Islands. The islands are scattered from one another and no land fill is existing in any of the islands. Regarding stipulations under various sub clauses of Rule 11 regarding recognition and empowerment of waste pickers, it is respectfully submitted that, the UTLA do not have organized or informal sector of waste collectors, waste pickers in any of the Islands in Lakshadweep.

18. Compliance of Rule 11(f) and (h) regarding identification of site for disposal facilities, the department of Environment & Forests has 10 Central Garbage Depository (CGD) sites and 9 incinerator sites (except in Bitra Island) for collection, segregation and incineration of solid wastes generated in the Islands. A total of 15250 Sqm areas is ear marked as Central Garbage Depository collectively in all the Islands in addition to incinerator site functions under the department. No buffer zone for the solid waste processing and disposal facilities are required as per Sub section



(l) of Section-11 of Solid Waste Management Rule, 2016. The UTLA has ensured 100% source segregation of Non Biodegradable waste.

19. The department is collecting non-biodegradable wastes from bins placed at designated points in each ward. A total of 3,417 community bins are placed by the department of E&F for the collection of non-biodegradable wastes from all the Islands. All other biodegradable wastes generated in household level are disposed by the stakeholders in the generation points itself. Noncommercial establishments / malls are present in Lakshadweep.

20. Regarding waste segregation and sorting of recyclable materials as provided in rule 15(h), UTLA is recognized as an Industrial Free Zone by the Government of India. The casual labourers engaged by the department segregates the non-biodegradable wastes collected from the Islands, every day. There does not arise a need for secondary storage spaces for storing the recyclable materials. The recyclable materials are transported to Cochin through mechanized barges as per the memorandum of understanding between Cochin Corporation and UTL Administration. A total of 4,36,955 Kg of recycle materials were transported to the mainland in 19 barges operated from Island to mainland during the year 2018-The department has sufficient space and facilities (CGD's) to sort the recyclable materials from other non-biodegradable waste in each Island.

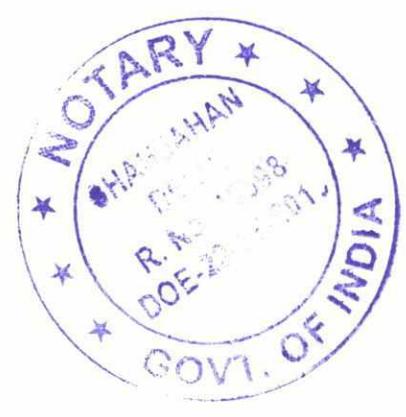
21. Regarding the duties of Rule 15(i) and 15(j), it is submitted that the UTLA do not have separate domestic waste hazardous centers at present. The land areas in islands are minimal and the quantity of domestic hazardous waste generation is negligible in each island. In any case the State Level Advisory Board (SLAB) in their first meeting decided to set up Domestic Waste Hazardous depository center within the Central garbage Depository available for department in each island.

Compliance of Plastic Waste Management Rules:



22. Non-biodegradable wastes (mainly plastic) generated are collected by the Department of Environment & Forests by providing bins at site specific locations. A total of 4686 community bins are provided by the department. The wastes so collected are transported to central Garbage depository (CGD) maintained in each island. The Non-biodegradable wastes are then segregated by the labourers. The department facilitates transportation of recyclable materials derived from waste materials to mainland for reuse. The residual materials at CGDs, which are non-recyclable and non-incinerating, are used for filling up base for new constructions in the Islands. In accordance Bye-Law 4 of Lakshadweep Sanitation and Conservancy Bye-Law 1998, the Administrator, UT of Lakshadweep prohibited import and or use of polythene and plastic materials for packing and carrying of consumer goods in the whole of UT of Lakshadweep. In the UT of Lakshadweep, there are no plastic manufacture units.

23. Collection, Segregation, Transportation and incineration of NBDW at Islands: The UTLA started management of Non-bio degradable waste from the year 1998 onwards, considering the immense threat and paucity to the eco sensitive region around the islands. The non- bio degradable waste such as glass, polyethene, plastic etc. are regularly managed by the UTLA by placing community bins in appropriate localities. A total of 4686 community bins are provided by the department and the island wise details are shown below.



NON-BIO DEGRADABLE WASTE BIN AVAILABILITY IN ISLANDS

Island	Geographical Area (sq.km)	Total Population	No. of Households	Waste bin placed in each island
Mimicoy	4.39	10444	2200	586
Kalpeni	2.79	4418	815	248
Andrott	4.84	11191	1944	1020
Agatti	3.84	7560	1212	231
Kavaratti	4.22	11210	2485	1578
Amini	2.59	7656	1035	325
Kadmat	3.12	5389	985	285
Kiltan	1.63	3945	741	220
Chetlat	1.04	2345	626	139
Bitra	0.10	271	27	50
Total	28.56	64429	12070	4686

24. **Availability of Incinerator:** The plastic wastes so collected are transported to Central Garbage depository (CGD) with incinerator maintained in each Island except Bitra Island. The plastic waste collected from waste bins are segregated at incinerator site. The status of incinerator site in each island are shown below.

DETAILS OF INCINERATOR'S IN ISLANDS WITH CGD FOR NBDW SORTING & DISINTEGRATION

Sl. No	Name of Island	Survey No	Area of Land (sq.m)	Property
1	Amini	44/8	250	On lease
2	Agatti	145/2	500	Government
3	Andrott	581/1 Part	400	Government
4	Chetlat	180/6	300	On lease
5	Kadmat	7/13A and 14 A	400	Government
6	Kalpeni	31/12	375	On lease
7	Kiltan	205/20	780	On lease
8	Kavaratti	972	1200	On lease
9	Mimicoy	7/2A	1000	Government
10	Bitra	Nil	Nil	Nil

25. The department made facilitates for the transportation of recyclable materials derived from waste materials to mainland for reuse. The pickup carry bags/polythene packets are incinerated by the department in the incinerator installed by UTLA in 9 islands. The residual materials at CGDs, which are non-recyclable and non-incinerating, are used for filling up base for new constructions in the Islands. The



quantity of recyclable waste materials transported to mainland during the year 2017-18 and 2018-19 are shown below.

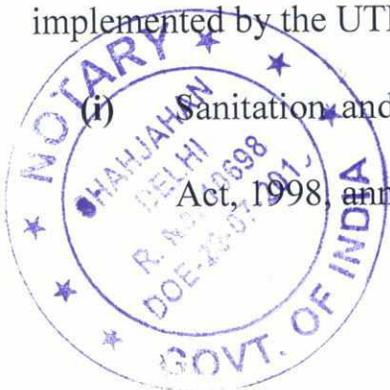
Quantity of recyclable waste materials transported to mainland (Swachh Recovery Center, Kochi) during the year 2017-18 and 2018-19

Sl.No.	Name of Island	Quantity of items segregated wastes transported for recycling (Kgs)	
		2017-18	2018-19
1	Agatti	41119	17720
2	Amini	56347	26330
3	Andrott	45319	12090
4	Chetlat	11367	5900
5	Kadmat	27960	12250
6	Kalpeni	45112	67000
7	Kavaratti	181197	25370
8	Kiltan	21726	5210
9	Minicoy	6808	1510
Total		436955	173380

26. Regulatory Framework under Plastic Waste (Management) Rule in

UTLA: The following Bye laws, Notifications, Guidelines etc. are prepared and implemented by the UTLA since 1998 onwards.

- (i) Sanitation and Conservancy Bye law, 1998 under Panchayat Regulation Act, 1998, annexed as **(Annexure R2)**.



- (ii) Notification of the Constitution of State level monitoring committee under PWM Bye Law, 2016, annexed as **(Annexure R3)**
- (iii) Notification to ban 14 items single use plastic under plastic waste (Management) Rule, 2016, annexed as **(Annexure R4)**

27. Status of Industrial Units under Plastic Waste Management Rule, 2016:

The UTLA declared as Industrial Free Zone by the Government of India. No plastic manufacturing units are working in the territory. The non-biodegradable waste include plastic are reaching from local usage and almost all waste collected and disposing through the system instituted by the government. In addition the cement bags reaching through transportation of construction materials are taken care by Lakshadweep Public Works department in government sector..

28. Recent initiatives under plastic elimination programme in UTLA:

The department of Environment & Forest with the collaboration of KHADI & Village Industries produced 5000 cloth bags and distributed among locals during the year 2014-15 with a aim to reduce plastic carry bags use in islands. The department continued the programme in 2016-17 by giving 3 Nos. cotton bags to all 12000 households in islands. The department introduced the scheme “paper making unit by giving full subsidy” to the locals during the year 2018-19. Whereas no beneficiaries cannot be selected due to non- availability of appropriate technology suitable to islands. The Central Sector scheme “Turtle conservation of UTLA” also encourage paper making unit by giving rupees 50000subsidy to the beneficiaries.

29. Monitoring and evaluation of Plastic Waste Management in UTLA:

The UTL Administration is made two tier system for the monitoring of the Plastic waste in Lakshadweep. The State level body is chaired by respective secretary from Department of Environment & Forest and the Island level is under the control of Deputy Collector/SDO's concerned. The patrolling/task force consists of Range

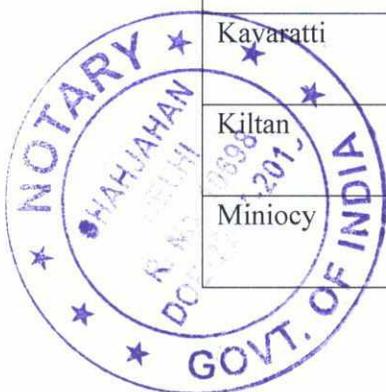


Forest Officer, Police, Revenue authorities and panchayat Executive officer in each island. The Final Bye law under Solid Waste Management Rule, 2016 empowered both panchayat raj and administration to impose penalty who contravene the bye law under the rule. Provision is also made to impose user fees to the stakeholder in the Bye Law. The Island Level Monitoring Committee periodically conducts patrolling and submits monthly reports to the Nodal Department.

Compliance of Bio Medical Waste Management Rules 2016:

30. All the Health Care Facilities (HCF) are directly control of UTL Administration. Total Bed strength in Lakshadweep islands is 250. Details of the HCFs in Lakshadweep is as follows:

Name of the Island/Block	No. of HCFs				
	Sub Centre	Primary Health Centre	Community Health Centre	Sub District Hospital	District Hospital
Agatti	2	1	0	1	0
Amini	2	0	1	0	0
Androth	2	0	1	0	0
Bitra	1	0	0	0	0
Chetlath	1	1	0	0	0
Kadmeth	1	0	1	0	0
Kalpeni	1	1	0	0	0
Kayaratti	2	0	0	0	1
Kiltan	1	1	0	0	0
Miniocy	2	0	0	1	0



Total	15	4	3	2	1
Total Bed Strength	NIL	40 (10x4)	90 (30x3)	70 (50 Agatti + 20 Minicoy)	50

31. For better and professional approach in the management of Bio Medical Wastes in the Lakshadweep islands, the Department of Medical Health Services a meeting was conducted to evolve a detailed proposal for implementation of the BMW Management Rules, 2016 in association with IMAGE (Project of IMA-Kerala for the scientific handling and management of bio medical waste). The UTL Administration requested IMAGE to prepare Detailed Project Report for Bio Medical Waste Management. As per the BMW Rule, 2016 an Advisory Committee was constituted under the Chairmanship of Secretary Health Services , UTLA vide office order dated. 28.06.2017 is annexed as **Annexure - R5**.

32. **Biomedical Waste Management Action Plan for Lakshadweep**-The Department of Health Services has prepared the Management Action Plan under Bio- Medical Waste Management Rule, 2016 and submitted to the Central Pollution Control Board vide letter dated. 24.04.2019 is annexed as **Annexure-R6**.

Awareness and Capacity Building Programmes

33. The department of Environment & Forest have conducted capacity building for 374 Sanitation workers (Panchayat Labourers) for the proper collection, segregation, transportation and incineration of waste during the year 2014-15. Funds are allocated and conducting Wildlife exposure tours regularly once in a year to school children/ NGO's /SHG's to mainland to see and understand different waste management/wildlife areas from the remote locality. Recently the department selected Swachh Ambassadors from all the schools for the awareness creation and popularisation under plastic waste in each island. The capacity building to Swachh Ambassadors will be conducted in the ongoing vacation at schools in islands. The

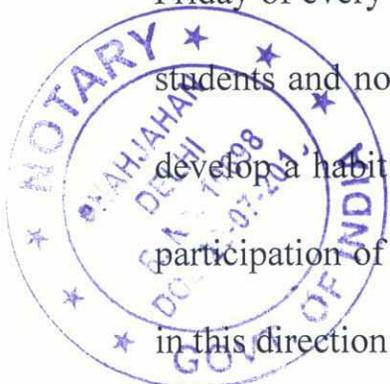


department also conducting different awareness generation programme in connection with Swachh Bharat mission, Swachh Sarvekshan, World Environment Day, Wildlife week etc. in all islands. The major awareness programs were organised during the Swachhata-hi-seva fortnightly campaigns during 16th September, 2017 to 2nd October, 2017 and 17th September, 2018 to 2nd October, 2018 in all the islands by involving people from all walks of life under the theme **REDUCE, REUSE and RECYCLE plastic**. Further as part of IEC campaign the following activities are undertaken:-

a). **Shramadhan Activities under Swachh Lakshadweep Abhiyan:** The Union Territory Administration regularly conducting Shramadhan Activities once in six months with the involvement of all Government officials, schools, NGO's and other stakeholders and continuing since 2014 without break. This has helped the administration to keep all the available land to keep clean and neat all over the years.

b). **Cleaning of Government office premises in first Saturday of every month:** The UTLA conducting cleaning shramadhan with the participation of government officials in first Saturday of every month since 2014 onwards. The voluntary work help the UTLA to achieve 100 % sanitation and Hygiene in government offices along with depicting cleaning messages to all stakeholders in islands.

c). **Educational Institutional Cleaning under Swachh Lakshadweep Abhiyan:** The UTLA regularly conducting educational institutional cleaning on 1st Friday of every month in all school premises since 2014 onwards. School teachers, students and non-teaching staff are the participants in the shramadhan. It helps to develop a habit of cleaning and it's important is growing year by year. The more participation of local people in shramadhan activities can be taken as positive sign in this direction.



d) **Activities under Eco Clubs under Swachh Lakshadweep Abhiyan:** The department of Environment & Forest established eco club units in all schools in islands under Swachh Lakshadweep Abhiyan during the year 2014 and conducting awareness creation, plantation and community based capacity building through students under Swachh Bharat initiatives. The prolonged interaction and capacity building help to aware the public on the importance of cleaning to maintain health and hygiene in large.

Future Plans:

34. The UTLA decided to make “Plastic Free Lakshadweep” during the financial year 2019-20 by providing alternate to locals through subsidy, technology interventions and strict imposition of rules and regulation in force. The non-availability of separate department with expertise in integrated waste management rule is the major constraint of the Administration. In addition non-availability of appropriate technology in island condition, transportation of machineries from mainland to island, non-availability of competent Supplier/Tenderer for the work etc. are the major hurdles to implements the integrated waste management in true spirit. The diaper, cement bags and tube lights are shown to be increasing quantity and appropriate technology and action plan is under way for effective management of the waste

Sl No	Future Plans	Time line
1	Set up modern incinerators in all the islands	Before 31 st Dec 2019
2	Integrated solid waste management program-household waste collection of Biodegradable and kitchen waste- pilot project to be implemented in Kavaratti.	Before 31 st Oct 2019



3	Establishment of Sewage treatment plant at various Islands	31 st March 2020
3	Procurement of smart vehicles for collection of solid waste	Before 31 st Dec 2019
4	Transportation of non biodegradable resource materials for recycling to Swachh recovery Center, Kochi.	Continues process
5	Procurement of composting machines for Kavaratti Island	31 st March 2020
6	Implementation of Biomedical Waste Management Action Plan in Lakshadweep.	For the year 2019-20
7	Implementation of Single Use plastic free Lakshadweep	Before 31 st Dec 2019
8	Engagement of 455 contractual SafaiKarmacharies, Safai Assessors and Safai Supervisors	Recruitment in process to be completed before 30 th June,2019.

Status of functioning of Committees constituted by NGT order:

35. With respect to the Order of Hon'ble National Green Tribunal dated 16.01.2019, a State Level Committee was formed and copy of the same is already annexed herewith as **Annexure-R7**. First meeting of State Level Committee was held at Ernakulam, Kerala on 04.03.2019 discussed the matter in details and copy of the minutes of the same already annexed herewith as **Annexure-R8**.

36. *Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB (Original Application No. 673/2018)....."*

The UT of Lakshadweep does not fall under critically Polluted River Stretches Areas



37. *Status of functioning of Committees constituted in News Item Published in “The Times of India” Authored by Shri Vishwa Mohan Titled “NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15” dated 08.10.2018.....”*

No city of the UTL is falling in 102 cities identified by CPCB as non-attainment.

38. *Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018. News item published in “The Asian Age” Authored by Sanjay Kaw titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018.*

No industrial clusters in UT of Lakshadweep.

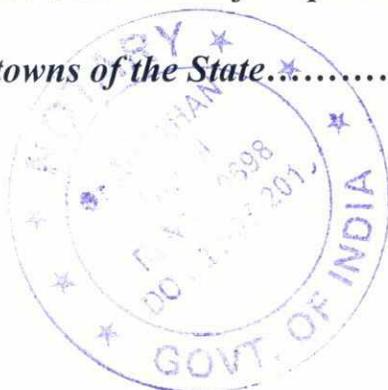
39. *Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018.*

No mining lease has been awarded in UTL by the UTL Administration.

40. *Total amount collected from erring industries on the basis of ‘Polluter Pays’ Principle, ‘Precautionary principle’ and details of utilization of funds collected.*

No erring industries in UTL

41. *Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.....”*



The State Level Committee has identified Androth and Amini islands to be the model islands for the Management of Solid Waste. Action Plan for the two islands are to be prepared to comply with the rule.

42. A Special Task Force in Lakshadweep covering all the islands is in the process of constitution. This will be completed by 30th June,2019.

43. UTL has displayed the progress made on all the above issues in its official website and the website of the Lakshadweep Pollution Control Board.

[Handwritten Signature]

(Deponent)
Resident Commissioner
UT Admin. of Lakshadweep
Lakshadweep House,
Chanakyapuri, New Delhi

Rajesh Kumar Sr
Verification
I identified the deponent who has
Signed / put in my presence.

10 MAY 2019
10 MAY 2019
I, the above named Deponent verify aton the ___ day of May,
2019 that the contents of the above compliance affidavit are true to the best of
my knowledge and as borne out of the official records. Nothing material has
been concealed therefrom.



ATTESTED
NOTARY, DELHI

[Handwritten Signature]

(Deponent)
Resident Commissioner
UT Admin. of Lakshadweep
Lakshadweep House,
Chanakyapuri, New Delhi

CERTIFIED THAT THE DEONENT
Shri/Smt. *[Signature]*
S/o M/s. *[Signature]*
Identified *[Signature]*
he/ she
or *[Signature]*
he/ she has *[Signature]*
noted to me and
true and correct to his/ her knowledge
132 *[Signature]*
Notary Public

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**O.A NO. : 606 OF 2018****IN THE MATTER OF:-****Compliance of Municipal Solid Waste Management Rules, 2016****AFFIDAVIT**

I, Asar Pal Singh, S/o Sh. Jagat Singh, Age 62, holding post as Residential Commissioner of Union Territory of Lakshadweep having its office at Lakshadweep House, Chanakyapuri, New Delhi, as authorized by Hon'ble Administrator do hereby solemnly affirm and declare as under :

1. I am the deponent in the present OA as such I am well conversant with the facts of the case and thus competent to swear this affidavit.
2. I state that I have read and understood the contents of the compliance report and I say that the facts stated therein are true and correct to my knowledge based on information received by me from concerned authorities and records and the same are not being repeated herein for the sake of brevity and be read as an integral part hereof.
3. I say that the annexures annexed with the present compliance report are true copies of their respective originals.
4. That the contents of instant paragraphs are factual as provided by competent authority which I believe the same to be true and nothing material is suppressed or concealed there-from.



[Handwritten Signature]

DEPONENT
Resident Commissioner
UT Admin. of Lakshadweep
Lakshadweep House,
Chanakyapuri, New Delhi

Place:

Date:

10 MAY 2019

Verified on this the 10th day of May, 2019

Rajesh Kumar
I Identified the deponent who has
Signed / Put in my presence.

10 MAY 2019

[Handwritten Signature]

DEPONENT
Resident Commissioner
UT Admin. of Lakshadweep
Lakshadweep House,
Chanakyapuri, New Delhi

ATTESTED
NOTARY, DELHI



CERTIFIED THAT THE DEPONENT
[Signature]
Shri/Sri...
S/o W/o...
Identified...
has seen...
on...
that the contents...
have been...
true and correct...
[Signature]
2133
Notary Public

LAKSHADWEEP  GAZETTE

EXTRAORDINARY
GOVT. OF INDIA
LAKSHADWEEP ADMINISTRATION

NOTIFICATION

In exercise of the powers under section 3,6 and 25 of the Environment (Protection) Act, 1986 (Act 29 of 1986) and in suppression of Municipal Solid Waste (Management & Handling) Rules, 2000; the Central Government published the Solid Waste Management Rules, 2016 on 8th April 2016. Rule 15(e) of the said Rules made responsibility on local authorities to frame Bye-Laws incorporating all the provisions of the rules within a year from the date of notification.

Whereas, the draft of the Solid Waste Management & Sanitation Conservancy Bye-Law, 2018 were published by the Department of Environment and Forest, Union Territory Lakshadweep Administration in the Extra Ordinary Lakshadweep Gazette Vol.LIV, No.11 dated 24th July, 2018, invite objections/suggestions from the persons likely to be affected on or before 30th August, 2018.

And whereas, copies of the said notification were made available to the public on 19th July 2018.

And whereas, all objection and suggestion received in response to the above mentioned draft notification have been duly considered by the UT Administration.

Now therefore, in dispensation of the duty vested under Rules 15(e) & z(f) of the Solid Waste Management Rules, 2016 and in exercise of the powers under Regulation 82 (1) (a), (b), (c), (e) Regulation 82 (2) of the Lakshadweep Panchayat Regulation Act, 1994, the Hon'ble Administrator hereby makes the following Bye-Laws for the management and treatment of Solid Waste namely;

1. SHORT TITLE AND COMMENCEMENT

- (a) These Bye-Laws may be called "Lakshadweep Solid Waste Management Bye-Law, 2018".
- (b) It shall extend to the whole of U.T. of Lakshadweep.
- (c) It shall come into force on such date as notified in the Official Gazette.

2. DEFINITIONS

 In these Bye-Laws, unless the context otherwise requires

- (a) **Bio degradable waste** means waste which is degradable by natural biological process and includes food leftovers, tree leaves; coconut husk and pith, paper waste but exclude human excreta.
- (b) **Bio manure yard** means the area for the production of compost from biodegradable waste materials.
- (c) **"Competent Authority"** means the Range Forest officer/Environment Assistant, Department of Environment & Forest/ Member Secretary, LPCC/Scientist/Technical officer/Technical Assistant, Department of Science & Technology or any officer authorized in this behalf by the Administrator, Union Territory of Lakshadweep by notification in the official Gazette.
- (d) **Central Garbage Depository** means the place or area to collect and scientifically segregate both bio degradable and non biodegradable waste generated from the territorial limit.
- (e) **"Government Property"** means the solid waste, rubbish, the carcasses of dead animals deposited in any public receptacle, depot or public place collected by department to be the property of the UT administration.
- (f) **Litigation** means the process of taking a case to a court of law so that a judgment can be made
- (g) **Nuisance** includes any act, omission, place or thing which comes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smelling or hearing or which is may be dangerous to life, injurious to health or property.
- (h) **Non biodegradable waste** means waste which does not degrade by natural biological process and includes polythene, plastic, glass, tetra wastes etc.
- (i) **"Prohibited substance"** means substance prohibited by notification in the official Gazette, under the Bye-Laws.
- (j) **Pollution Control Committee/ State board** shall have the same definition as in (Air Prevention and Control of Pollution) Act, 1981, Water (prevention & Control Pollution) Act, 1974 and Environment Protection Act, 1986.
- (k) **Public place** means any such place which is open to the use and enjoyment of the public, whether it is actually used or enjoyed by the public or not.
- (l) **Re-Use** means the use of a product more than once in its life time for different purposes.
- (m) **"State Nodal Agency"** means the department of Environment & Forests designated to implement Municipal Solid waste in the Union Territory of Lakshadweep under Solid Waste Management Rule, 2016.
- (n) Words and expressions used herein but not defined hereunder but defined in the Environment (Protection) Act 1986, the Water (Prevention & Control of Pollution) Act, 1974, Solid Waste Management Rules, 2016 and in the Lakshadweep Panchayat Regulations, 1994 shall have the same meaning as assigned to them in the respective Acts, Rules and Regulations.

3. PROHIBITION

- a. Tender Coconut shell, tree leaves, coconut husk, coconut shell, trunks etc. in an around dwelling places / public places must be disposed scientifically by the land owner without effecting hygiene to the environment. No person is allowed to throw or break or spread coconuts, fruits leftovers, vegetables wastes on roads, foot paths, Public areas, lagoon, sea and the beaches.
- b. No person shall remove or transport hazardous wastes on or over any public road, unless such hazardous waste is securely and properly contained in separate receptacles or vehicle designated to prevent spillage or contamination.
- c. Disposal by burning of any type of solid waste at road sides, beaches, and in open places is prohibited.
- d. It shall be the responsibility of land/property owner to remove any obstruction caused in street by fall of trees, trunks etc. within 6 hours of such fall. If the owner fails to do so, the Competent Authority can avail all such facilities to remove the obstacles from the street and the land owner is liable for fine and / or prosecution as prescribed by these By-laws.
- e. The Organizers of a public event/gathering shall clean the hired hall/ground within 24 hours from the event. If the occupier or waste generator fails to comply, the Competent Authority has power to clear and treat waste in any suitable manner and impose fine on the defaulters.
- f. All the residents in the Union territory limit should maintain their peripheral area of 25 metre radius of their household litter free or else responsibility shall be fixed on dwelling house owner/resident, if found littered.
- g. No person shall dump, deposit, discharge, spill or release solid waste, or cause or permit such waste to be dumped, discharged, spilled or released, whether or not the waste is in a container or receptacle, in or at any place, whether publically/privately owned, including but not limited to vacant land, beaches, lagoon, sea, drains etc. except in a container or at a place which has been specially indicated, provided or set apart for such purpose.
- h. No person shall, while driving a vehicle, or while being conveyed in a vehicle, throw or deposit solid waste on any public road or on any private premises within the territory limit, and no driver of a vehicle shall allow or permit any passenger in such vehicle to throw or deposit such waste in a like manner. The Vehicle Driver will be responsible for such violation and is liable for fine and / or prosecution.
- i. No person shall use waste bin/receptacle for any other purpose than assigned for solid waste management by the Competent Authority.

- j. No person shall deposit sanitary pad or diaper directly to the waste bin/receptacle. All sanitary pads should be well packed with wrap papers and should be deposited in non biodegradable waste bin for incineration.
- k. The open defecation in any public or private place in the union territory limit is prohibited.
- l. No person shall produce, distribute, store or sell polythene carry bags in any manner in the union territory of Lakshadweep.
- m. The disposal of carcasses, fish head, chicken feather, human hair etc. in beach, lagoon or public places is prohibited.
- n. Dumping and littering of solid waste in any public place and other such areas viz beaches, foot paths, road, lagoon etc meant for public utility is prohibited.
- o. Unlawful and improper disposal of carcasses, rubbish, and filth in open /public places or private places is prohibited.

4. POWER TO DECLARE SOLID WASTE FREE/SANITATION ZONE

The Administrator, Union Territory of Lakshadweep has the power to declare in such manner as may be prescribed, any area or areas within the Union Territory limit as sanitation zone or waste free area or areas for the purpose under this Bye-Law.

5. POWER TO IMPOSE USER CHARGES

- a. The Administrator, Union Territory of Lakshadweep Administration (UTLA) can impose user charges from stakeholders for the services rendered by the Administration from time to time. The User charges imposed for services such as house to house collection of solid waste, collection of solid waste from grocery, departmental and other shops, hotels, restaurants, vegetable and meat shops, school and colleges, street vendors, bulk generators etc. will be published through the official gazette of Lakshadweep.

6. POWER TO ISSUE DIRECTIONS

- a. If it is brought to the notice of the Competent Authority by any person or on Suo motu information, the competent authority is satisfied that any violation may take place or is or has been taking place, he/she shall have powers to issue directions to the party concerned to prevent any violation or to cease and desist from violating the provisions of these byelaws or such other directions as he/she deems fit.

7. PENALTIES FOR CONTRAVENTION OF THE BYE LAWS

- a. Whoever violates or contravenes any provision of these Bye laws or directions issued there under by the Competent Authority shall be punishable, in respect of each such failure or contravention, with a fine as per the schedule of fine (Schedule 1) of the Bye-Laws. In case, the generator of waste is found contravening any of these Bye-

Laws next time, the fine amount will be doubled. The defaulter shall be liable for prosecution if he/she fails to remit the prescribed fine within 15 days.

- b. In case the person or any other generator of garbage fails to remit the fine amount as prescribed in scheduled 1, the Competent Authority in these behalf may file a complaint in the court of Competent Jurisdiction in the Union Territory of Lakshadweep. Penalties under this Bye Laws are to be tried by the Judicial Magistrate of First Class of respective island jurisdiction.

8. COGNIZANCE OF CONTRAVENTION

- a. No court shall take cognizance under these bye-laws except on a complaint made by
- (i) Range Forest Officer/Environment Assistant of the respective Island where the contravention is reported or
 - (ii) Member Secretary, LPCC or
 - (iii) Scientist/Technical Officer/Technical Assistant under the Department of Science & Technology, UTL or an officer authorized in this behalf by the Administrator by notification in the official Gazette. No court inferior to that of a Judicial Magistrate of First Class shall try any violation punishable under this Bye Law.

9. COMPOUNDING OF PENALTIES

- a. When a petition is made in this behalf and the court is satisfied that it is just and fair to do so, the court may compound any violation or contravention under these bye laws on a payment of fine of Rs. 100/- for each day during which the contravention continues.

10. AMENDMENTS OF SOLID WASTE MANAGEMENT BYE-LAWS

- a. Implementation, handling and compliance of this bye-law will be amended time to time based on the rules notified/amended by Ministry of Environment, Forest and Climate Change for the management and handling of solid waste or compliance of the provisions therein.

11. HEAD OF ACCOUNT FOR THE RECEIPTS OF PENALTIES

- a. The amount of fine through penalty/compounding of offence will be deposited in Department of Environment and Forest Receipt Head 2406-Forestry and wildlife 800 other receipts.

SCHEDULE 1
FINANCIAL PROVISIONS FOR IMPOSING PENALTIES UNDER THE BYE LAWS

Sl.No	Section	Subject of contravention/violation	Fine for every single attempt of violation in rupees
1	3(a)	To throw or break or spread coconuts, fruits leftovers, vegetables wastes in public places	200/-
2	3(b)	Transport hazardous wastes on or over any public road without receptacles or vehicle designated to prevent spillage or contamination.	1000/-
3	3(c)	Disposal by burning of any type of solid waste at road sides, beaches, open places etc.	500/-
4	3(d)	Failure to remove any obstruction caused in street by fall of trees, trunks etc. within 6 hours of such fall	2000/-
5	3(e)	Failure of organizers of a public event/gathering shall clean the hired hall/ground within 24 hours from the event.	5000/-
6	3(f)	Failure to clean peripheral area of 25 metre radius to maintain it litter free around dwelling houses	500/-
7	3(g)	Dispose solid waste outside the storage containers specifically indicated, provided or set apart for such purpose.	500/-
8	3(h)	Throw solid waste from vehicle to public place	500/-
9	3(i)	Usage of waste bin/receptacle for other purpose than assigned for solid waste management	1000/-
10	3(j)	Deposition of sanitary pad or diaper directly to the waste bin/receptacle	500/-
11	3(k)	Open Defecation in any public or private place	2000/-
12	3(l)	Production, distribution, storage or sale of polythene carry bags in any manner in Islands	1000/-
13	3(m)	The disposal of carcasses, fish head, chicken feather, human hair etc. in beach, lagoon or public places	1000/-
14	3(n)	Dumping and littering of solid waste in any public place	500/-
15	3(o)	Improper disposal of carcasses, rubbish, and filth in open /public places or private places	1000/-


(FAROOQ KHAN)
 Administrator

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The Lakshadweep Gazette

PUBLISHED BY AUTHORITY



EXTRAORDINARY

VOL. LXXIV. No. 14, FRIDAY, 24th JULY, 1998 / 24th SHRAVANA 1936 (S.A.K.A)

ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
DEPARTMENT OF
SCIENCE, TECHNOLOGY & ENVIRONMENT

Kavaratti Island,
Dated: 17-7-1998.

NOTIFICATION

F. No. 17/2/98-ST&E :- In accordance with Bye-Law 4 of Lakshadweep
~~Environment and Conservancy~~ Bye-Laws 1998, the Administrator, U. T. of Lakshad-
weep hereby prohibit import and or use of polythene and plastic material for
packing and carrying of consumer goods in the whole of the Union Territory of
Lakshadweep with effect from 1-8-1998.

Provided that this prohibition shall not apply to polythene and plastic material
used for packing, packed commodities by the producers.

Sd/-
(RAJEEV TALWAR)
Administrator.

ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
(SECRETARIAT)

Kavaratti Island,
Dated 14-7-1998.

NOTIFICATION

F. No. 1/17/98 Services (CC) :- The Administrator, Union Territory of
Lakshadweep is pleased to redesignate the 2 posts of Supply & Marketing Officers
borne under Common cadre one each attached in the Industries Department, Kavaratti
and in the Office of the Administrator, Kochi and 4 posts of Assistants borne under
Common cadre, one each attached to the Offices of the Deputy Director (Science
and Technology), Kavaratti, Assistant Director (Planning), Office of the Administrator,
Kochi and in General Section Secretariat, Kavaratti, as Superintendents with immedi-
ate effect.

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12/7/98

THE LAKSHADWEEP GOVERNMENT GAZETTE
 ADMINISTRATION OF THE
 UNION TERRITORY OF LAKSHADWEEP
 DEPARTMENT OF
 SCIENCE, TECHNOLOGY & ENVIRONMENT

Kavaratti Island,
 Dated : 17-7-1998.

NOTIFICATION

F. No. 17/2/96-ST & E :- Whereas, to ensure that non-bio-degradable waste is deposited only in the garbage bins eliminating littering, as also to minimise generation of non-bio-degradable waste hazardous to the islands prohibiting the use of polythene/plastic materials for packing and carrying consumer goods, a draft bye-law, viz Lakshadweep Sanitation and Conservancy bye-laws was published in the Lakshadweep Times of 27th May, 1996 inviting comments to reach the Deputy Director, (S&T) on or before 24th June, 1996;

And whereas the comments so received have been duly considered.

Now, therefore, the Administrator, U. T. of Lakshadweep, in exercise of the powers conferred by section 82 of the Lakshadweep Panchayats Regulations, 1994 hereby makes the following bye-laws, namely:-

1. (1) These bye-laws may be called Lakshadweep Sanitation Conservancy Bye-Laws, 1998.
- (2) They extend to the whole U. T. of Lakshadweep.
- (3) They shall come into force on such date as notified in the Official Gazette and different dates may be appointed for different islands.
2. In these bye-laws, unless the context otherwise requires -
 - (a) Definitions as given in Lakshadweep Panchayat Regulations, 1994 shall be applicable.
 - (b) The "Prohibited substance" means substance prohibited by notification in the Official Gazette, under bye-law 4.
 - (c) Non-bio-degradable rubbish means waste which does not degrade by natural biological process and includes polythene, plastic, glass, tetra wastes.
 - (d) Bio-degradable rubbish means waste which is degradable by natural biological process and includes food leftovers, tree leaves, coconut husk and pith, paper waste but exclude human excreta.
3. (a) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.
- (b) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.

may be notified in the Official Gazette

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of non-bio-degradable substance to the extent as may be specified in such notification.

(b) On and from the date specified in the notification issued under sub-section (1), no person shall use such prohibited substance to the extent specified therein.

5. Penalty for contravention of the bye-laws : whoever fails to comply with or contravenes any provision of this bye-laws or directions issued thereunder shall in respect of each such failure or contravention be punishable with a fine which may extent to Rs. 100/-

6. Cognizance of offence : No court shall take cognizance under these bye-laws except on a complaint made by the Environment Warden of Department of Science, Technology and Environment, Lakshadweep Administration or an officer authorised in this behalf by the Administrator by notification in the Gazette.

7. Compounding of offence : An offence under these bye-laws may be compounded on payment of fine of Rs. 100/- by the offender for each offence.

Sd/-

(RAJEEV TALWAR)
Administrator.

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भारत सरकार / GOVT. OF INDIA
 लक्षद्वीप प्रशासन/ LAKSHADWEEP ADMINISTRATION
 (पर्यावरण एवं वन विभाग) (Department of Environment & Forests)
 कवारत्ती द्वीप / Kavaratti Island - 682555

एफ नं। 66/7/2018 - ई एंड एफ

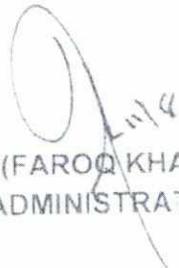
दिनांक: 03 08 2018

NOTIFICATION

In exercise of powers conferred by sections 3, 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with Section 16 of Plastic Waste Management Rules, 2016. I, Farooq Khan, Administrator, Union Territory of Lakshadweep is hereby constitute State Level Advisory Body (SLAB) comprising of the following members as listed below:-

Sl. No.	Designation	Member
1	The Secretary, Environment & Forest.	Chairman
2	The President cum Chief Counsellor	Member
3	The Member Secretary, LPCC	Member
4	The Director, Panchayat	Member
5	The Director, Planning, Statistic & Taxation	Member
6	The Director, Dept. of Industries	Member
7	The Principal GSSS, Kavaratti	Member
8	The Senior most RFO, E&F	Member
9	Ms. Sunitha Ismail, Social Worker	Member
10	The Sales Tax Officer, UTLA	Member
11	The RFO, Environment, E&F	Convener

The State Level Advisory Body (SLAB) shall meet at least once in every six months to review the effective monitoring of implementation of these rules, state policy and strategy on Plastic Waste Management and give advice to Union Territory of Lakshadweep Administration to take measures that are necessary for expeditious and appropriate implementation of these rules.


 (FAROO KHAN)
 ADMINISTRATOR

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भारत सरकार / GOVT. OF INDIA

लक्षद्वीप प्रशासन / LAKSHADWEEP ADMINISTRATION
(पर्यावरण एवं वन विभाग) / (Department of Environment & Forest)

नीति & लीगल डिविजन/POLICY & LEGAL DIVISION

कवारत्ती द्वीप / Kavaratti Island - 682555
E-mail: lak-def@nic.in, Ph : 04896 262592

Dated 25.01.2019

NOTIFICATION

F. No.66/33/2019-E&F (P&L): Whereas, Lakshadweep Sanitation Conservancy Bye-law 1998 published vide notification dated 17.07.1998 by the Union Territory of Lakshadweep to prohibit use of polythene/plastic materials for packing and carrying consumer goods in the territory.

And whereas, the Plastic Waste Management Rules 2016 published vide notification No. G.S.R. 320 (E) dated 18.03.2016 by the Government of India in the erstwhile Ministry of Environment & Forest, as amended from time to time, provided a regulatory framework for management of plastic waste generated in the country.

And whereas, to implements to these rules more effectively and to give threats on plastic waste minimization, source segregation, recycling, material recovery facility and adopt polluter pay principle for sustainability of the waste management system, the Union Territory of Lakshadweep Administration implemented Lakshadweep draft Solid Waste Management and Sanitation Conservancy Bye-law 2018 with effect from 19.07.2018.

And whereas, the State Level Advisory Committee in its 2nd SLAB meeting dated 16.01.2019 recommended to implement total ban on Single-Use Plastic in Islands.

And whereas, the Hon'ble Prime Minister has announced India's pledge to phase-out all Single-Use Plastic by 2022.

And whereas the Single-Use Plastic makes immense potential to pollute marine environment and spreads its harmful effect on marine ecosystem, biodiversity and potentially human health.

NOW, therefore, in exercise of the powers confirmed under section-3, 6 and 25 of Environment (Protection) Act 1986 (29 of 1986), under Sub section (e), (zf) of Rule, 15 of Solid Waste Management Rules 2016 and Sub section (1) (a), (b), (c), (e) and Sub section 2 of Section 82 of Lakshadweep Panchayat Regulation Act, 1994, the Union Territory of Lakshadweep prohibiting the use of following Single-Use Plastic from the Union Territory of Lakshadweep.

- 1) Plastic sheets/film used for food wrapping
- 2) Plastic sheets used as dining table covers
- 3) Thermocol plates
- 4) Plastic-coated paper plates
- 5) Plastic-coated paper cups
- 6) Plastic teacups
- 7) Plastic Tumblers
- 8) Thermocol cups
- 9) Water pouches/packets/PET plastic water bottle
- 10) Plastic Straws
- 11) Carry bags of all thickness
- 12) Plastic-coated carry bags
- 13) Plastic flags

This notification shall come with effect from 26th January 2019 in all Islands includes territorial water of the Union Territory of Lakshadweep.

(FAROQQ KHAN)
ADMINISTRATOR

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Annexure R 19

To be published in the Extra Ordinary issue of Lakshadweep gazette

भारत सरकार
GOVT. OF INDIA
लक्षद्वीप प्रशासन
LAKSHADWEEP ADMINISTRATION
विज्ञान एवं प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE & TECHNOLOGY
कवरत्ती द्वीप 682 555
KAVARATTI ISLAND -682 555

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P-5

E.No.LD-03003/1/2017-LPCC-UT-LKS/801

Dated: 09.09.2017

NOTIFICATION

In the exercise of powers conferred by Rule 11 of the Bio Medical Waste Management Rules, 2016, I Farooq Khan, Administrator, Union Territory of Lakshadweep hereby constitute an Advisory committee comprising of the following members.

- | | |
|-------------------------------------|--------------------|
| 1. Secretary (Health) | - Chairman |
| 2. Conservator of Forest | - Member |
| 3. Director (Health) | - Member |
| 4. Director (Animal Husbandry) | - Member |
| 5. CEO, District Panchayat | - Member |
| 6. Member Secretary, LPCC | - Member |
| 7. Shri. Muhsin A I, Scientist, S&T | - Technical Member |

(FAROOQ KHAN)
ADMINISTRATOR

To

The Director,
Department of Printing & Stationery,
Kavaratti

Copy to:

- 1) All Members
- 2) All head of institutions in UT of Lakshadweep.
- 3) Editor, Lakshadweep Times for publishing in the Lakshadweep Times.
- 4) Scientist:-E, Waste Management Division-I, Central Pollution Control Board, New Delhi

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भारत सरकार/GOVT. OF INDIA

लक्षद्वीप प्रशासन/LAKSHADWEEP ADMINISTRATION

लक्षद्वीप प्रदूषण नियंत्रण समिति/LAKSHADWEEP POLLUTION CONTROL COMMITTEE

विज्ञान एवं प्रौद्योगिकी विभाग/DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती द्वीप 682 555/ KAVARATTI ISLAND -682 555

File No: C-18018/1/2019-LPCC-UT-LKS

Dated: 11.02.2019

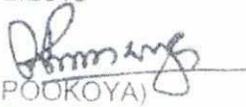
OFFICE ORDER

विषय /Sub: -NGT OA No. 606/2018 of in the matter of Compliance MSW Management Rules, 2016

Considering the importance of efficient Municipal Solid Waste Management, the Hon'ble National Green Tribunal (NGT), on 16.01.2019, had issued an order (O.A. No. 606/2018) with directions to all the States/UTs for effective implementation of the SWM Rules, 2016, to constitute a State Level Committee for every State/UT. Accordingly, the Hon'ble Administrator, UT of Lakshadweep is pleased to constitute the state level committee with the following members.

- | | |
|--|--------------------|
| 1. Administrator | - Chairman |
| 2. Advisor to the Administrator, UTL | - Member |
| 3. Secretary, LPWD | - Member |
| 4. Secretary, Panchayath | - Member |
| 5. Secretary, Environment | - Member |
| 6. Secretary, Health Services | - Member |
| 7. A Representative of CPCB | - Member |
| 8. Superintending Engineer, LPWD | - Member |
| 9. Director, Panchayth | - Member |
| 10. Director, Health Services | - Member |
| 11. Er. K Sajeevan, Subject Expert | - Member |
| 12. A representative from IIT/NIT | - Member |
| 13. Two Chairman from VDPs by rotation | - Member |
| 14. Member Secretary, LPCC | - Member Secretary |

This issued with the approval of Hon'ble Administrator, UTL dated 11.02.2019


(P. POOKOYA)

Member Secretary, LPCC

सदस्य सचिव, ल.प्र.नि.स.

To

All Members of the Committee

Copy to:

1. PA to the Hon'ble Administrator, UTL
2. PA to the Chairman, Lakshadweep Pollution Control Committee
3. PA to the Secretary, Works/Panchayth/Health/Environment, UT of Lakshadweep
4. Chief Executive Officer, District Panchayth, UTL
5. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, New Delhi

Tc
by

File No.C-18018/1/2019-LPCC-UT-LKS-Part(1)



भारत सरकार

लक्षद्वीप प्रशासन

लक्षद्वीप प्रदूषण नियंत्रण समिति

कवरत्ती द्वीप 682 555

E.No. C-18018/1/2019-LPCC-UT-LKS / 167

Dated: 25.02.2019

सेवार्थ/To

1. Conservator of Forests, Department of E&F, UT;
2. Director, Health Services, UTL
3. Superintending Engineer, LPWD, UTL

विषय /Sub: Constitution of State Level Committee in pursuance to Hon'ble National Green Tribunal Order dated 16.01.2019 passed in Original Application No. 606/2018 – Compliance of Municipal Solid Waste Management Rules, 2016- Meeting Notice

श्रीमान/Sir,

In pursuance to Hon'ble National Green Tribunal Order dated 16.01.2019 passed in Original Application No. 606/2018 - compliance of Municipal Solid Waste Management Rules, 2016, the Hon'ble Administrator, UTL constituted the State Level Committee to monitor the implementation of Solid Waste Management Rules, 2016 in the Union territory of Lakshadweep. In this connection, Hon'ble Administrator, UTL and the Chairman, of the State Level Committee has decided to conduct its first meeting of State Level Committee in the Secretariat Conference Hall, Kavaratti on 02.03.2019 at 02.00 PM. If in case of any eventuality, meeting doesn't happen on 02.03.2019, the same will be conducted on 03.03.2019 at same time & place.

Therefore, it is requested to attend the meeting in time and make a presentation on strategy, policy and action plan for management of Solid Waste, Plastic Waste, Bio-Medical Waste and Construction and Demolition Waste (Copy of the order of State Level Committee is enclosed).

Encl: As above

भवदीय/ Yours faithfully,

RAHUL SAJNI, DANICS

सदस्य सचिव, ल.प.नि.स.

Copy to:

1. PA to the Hon'ble Administrator, UTL and Chairman, State Level Committee, UTL for information.
2. PA to the Chairman, LPCC for information
3. The Secretary, Works/Health/Environment, UT of Lakshadweep with request to attend the meeting

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File No.C-18018/1/2019-LPCC-UT-LKS

22/4/2019
16/4/19

भारत सरकार

लक्षद्वीप प्रशासन

लक्षद्वीप प्रदूषण नियंत्रण समिति

कवरत्ती द्वीप 682 555

E.No. C-18018/1/2019-LPCC-UT-LKS | 248 (iii)

Dated: 12 .04.2019

To

1. Conservator of Forests, Dept. of Environment & Forests, Kavaratti
2. Director, Health Services, Kavaratti
3. Suprintending Engineer, Kavaratti
4. Director, Agriculture, Kavaratti
5. Director, Animal Husbandry, Kavaratti

विषय /Sub: 1st Meeting of State Level Committee in pursuance to Hon'ble National Green Tribunal Order dated 16.01.2019 passed in Original Application No. 606/2018 – Compliance of Municipal Solid Waste Management Rules, 2016- Minutes of Meeting- Action Taken Report- Regarding

Sir,

I am enclosed herewith the minutes of the 1st Meeting of State Level Committee in pursuance to Hon'ble National Green Tribunal Order dated 16.01.2019 passed in Original Application No. 606/2018 for Compliance of Municipal Solid Waste Management Rules, 2016. It is requested to forward the Action Taken Report on minutes of the meeting to the undersigned on or before 18.04.2019 positively to submit the consolidated ATR to the Chairman of the committee. The matter may be treated as important since this is a COURT MATTER.

भवदीय/ Yours faithfully,

(P. POOKOYA)

सदस्य सचिव, ल.प्र.वि.स.

Copy to:

1. PA to the Hon'ble Administrator, UTL and Chairman, State Level Committee, UTL for information.
2. Secretary, S&T, UTL for information

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MINUTES OF THE 1st MEETING OF STATE LEVEL COMMITTEE HELD ON 4TH MARCH, 2019 AT LULU BOLGATTY INTERNATIONAL CONVENTION CENTRE, ERNAKULAM

A meeting was held in the Lulu Bolgatty International; Convention Centre on 4th March, 2019 under the Chairmanship of Hon'ble Administrator, UT of Lakshadweep and Chairman State Level Committee constituted in compliance of Municipal Solid Waste Management Rule, 2016 vide National Green Tribunal, Principal Bench, New Delhi order dated 16.01.2019, OA No.606/2018 for effective implementation of Solid Waste Management Rules, 2016

The following were attended the meeting:

1. Shri Farooq Khan, Hon'ble Administrator, UTL and Chairman, SLC
2. Dr Sundaravadivelu, IAS, Secretary (Health), UTL
3. Shri Vijender Singh Rawat, IAS, Secretary (Works), UTL
4. Dr Sajeevan K, Subject Expert & Former Chairman, KSPCB
5. Shri Shajahan, Superintending Engineer, LPWD
6. Dr K. Shamasudheen, Director, Health Services, UTL
7. Shri Buzar Jamhar K, Director, Panchayth, UTL
8. Shri Rahul Saini, DANICS, Member Secretary, LPCC
9. Shri Rajiv Ranjan, DANICS, Administrative Officer, UTL
10. Shri P.Pookoya, Assistant Director, S&T, UTL
11. Shri Muhsin Al, Scientist, S&T, UTL
12. Shri Abdul Jabbar, Range Forest Officer E&F, UTL
13. Shri.U.Abdul Nazer, Senior Chemist, S&T, UTL
14. Shri Jaffer Hisham, Fisheries Officer, UTL

The Member Secretary, LPCC welcomed the chair and others and briefed about the agenda and objectives of the meeting. In the introductory speech, Member Secretary briefed about the background and functions of the State Level Committee.

I. State Level Committee:

- a. **Constitution:** State Level Committee constituted in pursuance to Hon'ble NGT order dated 16.01.2019 passed in OA No. 606/2018 in compliance of Municipal Solid Waste Management Rules, 2016 in UT of Lakshadweep vide order F. No. File No C-18018/1/2019-LPCC-IJT-LKS dated.11.02.2019. The copy of constitution of State Level Committee is enclosed as Annexure-I
- b. **Objectives and Functions:**
 - Ensure implementation, compliance monitoring of SWM, PWM, BMWM, CDM Rules
 - Hold meetings periodically as may be found necessary as per direction of the Chairperson of the Committee
 - The Committees constituted under Rule 5, 12 & 23 of the Solid Waste Management Rules, 2016 shall continue to work in tandem with the above State Level Committee and the frequency of their meeting shall be jointly worked out by the State Level Committee and the committee constituted under the Solid Waste Management Rules.
 - The State Level Committee shall be serviced by the Lakshadweep Pollution Control Committee

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- Chief Secretaries/Administrator have monitored the matters, the Status Reports of compliance and immediate future plans may be presented/filed before the Tribunal.
- The date for the meeting of Lakshadweep islands is on 02.05.2019. It will be open to Chairman to change the date, by the advance intimation to the NGT by e-mail i.e., ngt.filing@gmail.com, to adjust the convenience of the Chairman.
- The Hon'ble NGT directed the Administrator to come in person with the compliance report on 02.05.2019.

II. Policy, strategy, action plan for the management on:

After the introductory speech the Member Secretary has invited the executing agencies to make the presentation on policy, strategy, action plan for the management on the Solid Waste Management Rule 2016, Plastic Waste Management Rules 2016, Bio-Medical Waste Management Rules 2016 and Construction and Demolition Waste Management Rules, 2016.

A. Solid & Plastic Waste Management Rules:

Range Forest Officer, Department of E&F made presentation on behalf of Conservator of Forests, UTL. In his presentation he has briefed about the strategy, policy and action plan for the Solid Waste Management Rules and Plastic Waste Management Rule. He has also stressed about the importance for preparation of strategy and policy of the Bio Medical Waste and C& D Waste Management Rules as the Environment & Forest Department is the implementing agency of these four rules. The following points were highlighted the Range Forest Officer:

- a) Type & Composition of Waste and its generation
- b) Collection, Segregation, transportation and disposal of biodegradable and non-biodegradable waste
- c) Implementation in ODF in islands
- d) Shramadhan activities under Swatch Lakshadweep Abhiyan
- e) House to house waste collection practices on experimental basis in ward 11 and 12 at Kavaratti from April, 1, 2019.
- f) Installation of Septage treatment plant at Kavaratti
- g) Procurement of incinerator for disposal of plastic wastes in all islands
- h) Awareness creation and popularization.

Details of the same has been enclosed as Annexure-II.

After the presentations, the Committee has discussed in detail and the following decisions were made:

1. Chairman has stressed to ensure non-usage of Chemical Fertilizer/pesticides in Lakshadweep islands. (Action: E&F, Agriculture)

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2. The Department E&F has ensure the time line for completion of installation and commissioning of incinerators in all islands by 31st March, 2019. The LPWD has to ensure the completion of civil works required for the installation of incinerators (Action: E&F, Health Services, LPWD)
3. To provide small quantity aerobic composting unit and also procure required crushing machines (Action: Agriculture/ E&F)
4. The waste segregation will take place in the generation site itself. Take necessary steps for precaution measures to the people who are involving segregation. (Action: E&F)
5. To install aerobic compost in all islands for minimize the biodegradable wastes. (Action: Agriculture, E&F)
6. Provide two vehicles each in major islands such as Kavaratti, Androth, Amini, Minicoy for transportation of solid waste and one each in other islands. (Action: E& F)
7. The LPCC made Dept. of E&F as implementing agency for all rules as per the decision of the meeting held on 02.11.2018 to prepare policy strategy for all the rules came under the waste management. Considering in adequate expertise in the Department the committee recommended to recruit 8 numbers officials on contract period for a period of one year. (Action: E&F).
8. Chairman informed that the Scientific study proposed for the STP (Septage Treatment Plant) is not required and directed to obtain the suggestion on suitable size and model of the STP from the Expert Member of the Committee (Action: S&T, E&F)
9. The Bio gas Plants to be installed in all Govt. Guest Houses and Govt. institutions in the islands by the end of 2019.
10. Secretary, E&F to conduct a meeting with the representatives of DP, VDPs to find appropriate solution for the usage of chemical toilet cleaners, plastic materials, cement bags etc. (Action: E&F)
11. Director, Fisheries is included in the implementation of Solid Waste Management Rules (LPCC, Fisheries, E&F)

B. Bio-Medical Waste Management Rules:

The Director, Health Services made presentation on the present status of the Health Care Establishments and the action plan for the effective implementation of the BMWM Rules in Lakshadweep islands. It is informed that the Common Bio-Medical Waste Management Facilities are not feasible in the islands due to the geographical conditions of the islands. The main points are:

- a) Details of the Health Care Facilities
- b) Quantification of BMW generation.
- c) Status of commissioning of 1 each incinerator of 10kg/hour in 10 islands
- d) Collaboration with IMAGE (unit of IMA Kerala State) to study and submit a detailed proposal for Biomedical Waste Management in the islands

Details of the same has been enclosed as Annexure-III

After the presentations, the Committee has discussed in detail and the following decisions were made:

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1. Chairman directed the Director Health Services to explore the availability of the biodegradable sanitary pads and diapers and procure the same. Further it is suggested to issue a ban order for the non-biodegradable sanitary pads/diapers in islands. To install the machine for disposal of sanitary pads in all the High Schools/educational institutions. (Action: DHS, E&F)
2. Department of Health Services prepare proper SOP for management of BMW and implement the same in letter and spirit in all islands. The Lakshadweep Pollution Control Committee provide necessary support and monitor the implementation on regular basis (Action: DHS, LPCC)
3. Department of Health Services to procure all the suitable instrument/ equipments for safe and proper management of biomedical wastes in all HCEs on war foot manner (Action: DHS)
4. To issue a ban order to the usage of chemical toilet cleaners in the all the Govt Guest Houses, Offices (Action: LPCC, E&F, DHS)
5. Director, Animal Husbandry is also included in the implementation of BMW rules (Action: LPCC, Animal husbandry)

C. Construction & Demolition Waste Management Rules:

Finally, the Superintending Engineer, LPWD made presentation on the present status and action plan for the Construction & Demolition Waste Management Rules in the Lakshadweep islands. It is stated that 90% of the demolishing waste is reuse for the new constructions. The following points were highlighted:

- a) Present practice of management of Construction & Demolition Wastes in Lakshadweep
- b) Quantification of Construction /Demolition waste generated in the islands
- c) Status of construction & Demolition waste yard

Details of the same has been enclosed as Annexure-IV

After the presentations, the Committee has discussed in detail and the following decisions were made:

1. Explore the possibilities for providing small size containers in the barges for transporting the construction materials/ other essential commodities to reduce the usage of cement sacks/plastic bags etc. (Action: Port, PWD)

III. Identification of Nodal Officers from concerned Department:

Member Secretary has briefed about the identification of the Nodal officers from the concerned Department to provide information and take required follow-up actions including inter-departmental co-ordination and ensuring timely submission of information to the State Level Committee. Accordingly, the following officials are identified as the Nodal Officers of the different departments.

- | | |
|--|--|
| 1. Lakshadweep Pollution Control Committee | - Shri Muhsin AI, Scientist |
| 2. Dept. of Health Services | - Dr Sabitha, Specialist (Public Health) |
| 3. Dept. of Environment & Forest | - Shri Sayed Shaik Koya, RFO ✓ |
| 4. LPWD | - Shri Abdul Rahiman, EA to SE |

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IV. Identification of Model Island:

The Committee has identified that Androth and Amini islands shall be the model islands for Management of Solid Wastes. Action Plan for the two islands are to be prepared to comply with the rule. (Action: E&F)

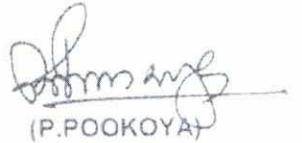
V. Methodology for seeking information from Districts on the four rules through District Collector/ Magistrate:

Lakshadweep is a Union Territory has only one District and the quantum of the waste generation is very small as compared with other States/UTs in India. In Kerala the DM/District Collectors are seeking information in a software since the State have number of districts and big quantum of waste generation.

The Nodal Officer of concerned departments in UTL shall submit the requisite details to Member Secretary, LPCC on 25th of every month. Member Secretary will consolidate the report and submit to the Chairman of the State Level Committee on 30th of every month.

The meeting ended with vote of thanks to the chair.

This issued with the approval of Hon'ble Administrator, UTL and Chairman, State Level Committee vide Note #25 Dated 05.04.2019.



(P. POOKOYA)

MEMBER SECRETARY, LPCC

File No. C-18018/1/2019-LPCC-UT-LKS

Dated 12.04.2019

To
All Concerned

Copy to:
1. Shri Rajesh Das, Advocate, New Delhi for information
2. Member Secretary, CPCB, New Delhi

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